

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

29.

IA 2375(MB)2023,
IA 3010(MB)2023 IN
C.P. (IB)/3402(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.10.2023**

NAME OF THE PARTIES:

Uco Bank

Vs

Deege Orchards Private Limited

SECTION: 7, 19(2), 6(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Deep Dighe, Ld. Counsel for the Resolution Professional present.
Mr. Yahya Batatawala, Ld. Counsel for the Respondent No.1 and R-2 in IA-2375/2023 and Respondent No.1 in IA-3010/2023 present.
2. Counsel for the suspended board of directors submits that they have filed an affidavit stating that the directors do not have any other assets. In view of the submissions made by the counsel for the for the Suspended board of directors. No further order is necessary in this application. Hence, **IA 2375(MB)2023, is dismissed.**
3. List IA-3010/2023 application for hearing on **14.12.2023.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)